

BEFORE THE APPELLATE AUTHORITY
(Under the Right to Information Act, 2005)
SECURITIES AND EXCHANGE BOARD OF INDIA

Appeal No. 6899 of 2026

Sarju Devi : Appellant

Vs

CPIO, SEBI, Mumbai : Respondent

ORDER

1. The appellant had filed an application dated May 21, 2026 (received by SEBI through RTI MIS portal) under the Right to Information Act, 2005 (“**RTI Act**”). The respondent, by a letter dated May 25, 2026, responded to the application filed by the appellant. The appellant filed an appeal dated May 26, 2026 (Reg. No. SEBIH/A/E/26/00195). I have perused the application, the response of the respondent and the appeal and find that the matter can be decided based on the material available on record.

2. **Queries in the application** - The appellant, in her application dated May 21, 2026, sought the following information:

“I am seeking information under the Right to Information Act, 2005 regarding my PACL refund applications linked to the following PACL certificate numbers:

1. PACL Certificate No.: U174245xxxx

Current status shown on PACL refund portal:

Your application (PACL Certificate No. - U17424xxxxx) could not be processed further as land has been allotted to you as per the PACL Ltd.

2. PACL Certificate No.: U17422xxxx

Current status shown on PACL refund portal:

Your application (PACL Certificate No. - U17422xxxxx) could not be processed further as you have declared Yes for Land allotted field in the claim application.

I respectfully submit that:

- No land was ever received by me in relation to the above PACL certificates.*
- No allotment letter, possession letter, registry/ sale deed, or any communication regarding land allotment was ever received by me.*
- No physical possession of any land was ever handed over to me.*

In this regard, kindly provide the following information separately for both the above PACL certificate numbers:

- 1. Certified copy of the complete refund application data/form available in records.*
- 2. Certified copy of all records/ documents relied upon for showing the above status messages on the PACL refund portal.*
- 3. Whether the (Land allotted/ Yes for land) status was:*
 - a) entered by the claimant/ applicant,*
 - b) auto-populated from PACL records, or*
 - c) updated from any other source.*
- 4. Certified copy of the alleged land allotment details including:*
 - plot number,*
 - survey number,*
 - location/ address of land,*
 - date of allotment,*
 - size/ area of land.*

5. *Certified copy of allotment letter, possession letter, registry/ sale deed, conveyance deed, or any other document showing transfer or delivery of land to me.*
 6. *Certified copy of any acknowledgment, declaration, consent, application form, undertaking, or record allegedly submitted by me regarding acceptance of land or declaration of (Yes) for land allotted field.*
 7. *Whether any proof of physical possession/ delivery of land is available in records. If yes, kindly provide certified copies.*
 8. *Name/ designation of authority/ entity whose records were relied upon while displaying the above status in the PACL refund portal.*
 9. *Current status of refund processing for both the above PACL certificates.*
 10. *Whether refund applications can be reconsidered/ reprocessed in case no valid proof of land allotment, registry, or possession exists in records. I request that the above information be provided in certified copy form under the RTI Act, 2005."*
3. **Reply of the Respondent** – The respondent, in response to the application, informed that the all communication regarding refund status is handled by the Justice (Retd.) R.M Lodha Committee. The respondent advised the appellant to approach Justice (Retd.) R.M Lodha Committee for the requested information. Further, respondent informed that the details of PACL Matters- Public Notices, Press Releases, Status Report and FAQs etc. are available on SEBI website.
 4. **Ground of appeal** – The appellant has filed the appeal on the ground that she was provided incomplete, misleading or false information.
 5. I have perused the application and the response provided thereto. On consideration, I note that from the reply of the respondent, it is not clear whether the requested information is available with SEBI or not. Accordingly, I find that the queries have not been adequately addressed.
 6. Considering the above observations, I remit the application to the respondent for *de novo* consideration of application and sending appropriate response to the appellant in terms of RTI Act, within 15 working days from the date of receipt of this order.

7. The Appeal is accordingly disposed of.

Place: Mumbai

Date: June 24, 2026

RUCHI CHOJER
APPELLATE AUTHORITY UNDER THE RTI ACT
SECURITIES AND EXCHANGE BOARD OF INDIA